

ITEM NO.32

COURT NO.2

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12376/2013

(Arising out of impugned final judgment and order dated 29/01/2013
in WP No. 24918/2012 passed by the High Court Of Madras)

SETHIYATHOPPU M.R.K.COOP. S.MIL.K.V.M.S.

Petitioner(s)

VERSUS

STATE OF T.N. REP. SEC.TO G.L.D. & ORS.
(with interim relief and office report)
(For Final Disposal)

Respondent(s)

WITH

SLP(C) No. 12572/2013

(With Interim Relief and Office Report)
(For Final Disposal)

SLP(C) No. 12573/2013

(With Interim Relief and Office Report)
(For Final Disposal)

SLP(C) No. 12630/2013

(With Interim Relief and Office Report)
(For Final Disposal)

Date : 27/01/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. S. Nandakumar, Adv.
Mr. Parivesh Singh, Adv.
Mr. M. Soundarasaran Kumar, Adv.
Mr. P. Srinivasan, Adv.
Mr. Ranjeet Singh, Adv.
Mr. V. N. Raghupathy, Adv.

Mr. S. Thananjayan, Adv.

For Respondent(s) Mr. B. Balaji, Adv.
Mr. S. Ram Subramanian, Adv.
Mr. Santhosh, Adv.
Mr. Sudhanshu, Adv.

Mr. Y. Arunagiri, Adv.

Mr. P. Ramesh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

(Ashwani Thakur)
COURT MASTER

(Sneh Bala Mehra)
Asstt. Registrar